

(b) whether several historians, citizens and Indians have requested for action to save this historical jail cell; and

(c) whether the Government would request some friendly countries or the British High Commission to move in this matter and save the demolition and preserve this jail as a historical monument?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO): (a) Government have seen newspaper reports, emanating from Durban and reported by P.T.I., regarding the plan of the South African regime to demolish the prison cell at Vereeniging, where according to these Press Reports, Gandhiji is reported to have been lodged in 1914. Government have got the matter examined. There are no records with Government of India to show when if at all, Gandhiji was in Vereeniging. However, further efforts are being made to ascertain if he was ever at Vereeniging.

It is also not correct to say that Gandhiji formulated the philosophy of Satyagraha in 1947. He formulated his philosophy much before he actually launched his Satyagraha Movement in 1908.

(b) This matter has been raised by some Hon'ble Members in both Houses of Parliament.

(c) This is under consideration.

Treatment of period of Medical Examination as on duty

5443. **SHRI E. BALANANDAN:** Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a letter dated 6th August, 1981 from the South Central Railway Employees Union, Poornandampet, Vijayawada, regarding the treatment

of period of medical examination as on duty;

(b) if so, details thereof.

(c) whether Government have also received a letter from any M.P. dated 12th October, 1981 about the same subject;

(d) if so, steps taken by Government on both the representations; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (c) Yes.

(b) The main point raised in the representation is that the absence of casual labour working on Projects due to their being kept on medical observation should be treated as dies non and not reckoned against the 20 days authorised absence permitted for such casual labour.

(d) The request is under examination.

(e) Does not arise.

Cost borne by Government per seat of a medical college

5444. **SHRI ATAL BIHARI VAJPAYEE:**

SHRI SURAJ BHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the number of foreign students in India in different faculties and the cost borne by Government per seat of a Medical College during the last three years, year-wise?

THE MINISTER OF STATE
IN THE MINISTRY OF HEALTH
AND FAMILY WELFARE (SHRI
NIHAR RANJAN LASKAR):
The faculty-wise break-up of foreign
students for the year 1979-80 as per
the information available is as under:

Subject	No. of students
1. Agriculture, Forestry, Veterinary Science	538
2. Commerce, Business Management	1184
3. Education/Teacher Training	73
4. Engineering & Techno- logy	1985
5. Humanities/Arts	4803
6. Law	51
7. Medicine/Dentistry/ Nursing	1443
8. Science	2401
9. Other subjects	281
TOTAL	12759

A definite estimate regarding the
cost borne by the Government per
medical seat is not available.

**Representation from Em-
ployees of CGHS for recognition of
their All India Association**

5445. SHRI SAMAR MUK-
HERJEE: Will the Minister of
HEALTH AND FAMILY WEL-
FARE be pleased to state:

(a) whether the Government
have received any representation

from the employees of Central Govern-
ment Health Scheme regarding re-
cognition of their All India Associ-
ation;

(b) if so, the details of the said
representation;

(c) the steps taken by the Govern-
ment to give recognition to the said
All India Association; and

(d) if not, by what time the re-
cognition will be accorded ?

THE MINISTER OF STATE
IN THE MINISTRY OF HEALTH
AND FAMILY WELFARE (SHRI
NIHAR RANJAN LASKAR):
(a) and (b) A proposal has been
received from the All-India CGHS
Employees Association for recogni-
tion of their Association which is
stated to be the only one comprising
of all categories of staff.

(c) and (d) The proposal has
been examined according to rules
and additional necessary information
has been called for from the Asso-
ciation. On receipt of the requisite
information the matter will be pro-
cessed further.

Ban on creation of New posts

5446. SHRI BASUDEB
ACHARIA : Will the Minister
of RAILWAYS be pleased to
state :

(a) whether it is a fact that
order has been issued to ban the
creation of new post in the Railway ;
and

(b) if so, the reasons thereof ?

THE DEPUTY MINISTER IN
THE MINISTRIES OF RAIL-
WAYS AND EDUCATION AND
SOCIAL WELFARE AND IN
THE DEPARTMENT OF PAR-
LIAMENTARY AFFAIRS (SHRI
MALLIKARJUN) : (a) and (b)